

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 945 of 2020

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Budhu Singh. ....Petitioner

Versus

The State of Jharkhand. ....Opposite Party

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Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. A.K. Chaturvedy, Advocate

For the State : A.P.P.

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05/14-9-2020 Perused the letter dated 24.08.2020 sent by the learned Additional Sessions Judge-IX, Palamau, in which a request has been made to extend the period of conclusion of trial.

Vide order dated 14.02.2020, the learned trial court was directed to conclude the trial expeditiously and preferably within a period of six months from the date of receipt/production of a copy of this order.

However, it appears that due to Pandemic, the court work has virtual been stalled with respect to the trials and in such circumstances, therefore, the period of conclusion of trial is extended for a further period of four months commencing from the date the normal court work resumes.

(Rongon Mukhopadhyay, J)

Rakesh/-